

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.77090 of 2019
(On behalf of Appellant)

And
Excise Appeal No.968 of 2011

(Arising out of Order-in-Appeal No.248-249/Kol-III/2011 dated 24 August 2011 passed by Commissioner of Central Excise, (Appeal-I), Kolkata.)

Commissioner of Central Excise, Kolkata-III
(180, Shantipally, Rajdanga Main Road,
Kolkata-70107.)

...Appellant

VERSUS

M/s.KAIL Limited

.....Respondent

(Sector-V, Block-BP, Saltlake City, Kolkata-700091.)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant/Revenue
Ms.Sushmita Sekhar, Advocate for the Respondent/Assessee

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO 77589/2019
FINAL ORDER NO 76695/2019

DATE OF HEARING : 25 November 2019
DATE OF DECISION : 25 November 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. Ms.Sushmita Sekhar, learned Advocate appeared on behalf of the Respondent-Assessee.

3. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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